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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ OMP (ENF.) (COMM.) 23/2024, EX.APPL.(OS) 418/2024,
EX.APPL.(OS) 459/2024

HARSH AZAD & ANR.

..... Decree Holders

Through: Mr Uttam Datt, Ms Sonakshi Singh, Mr Kumar
Bhaskar and Mr Aman Sanjeev Sharma, Advs.

versus

EBIXCASH LIMITED

..... Judgement Debtor

Through: Mr Saurabh Kirpal, Sr. Adv. with Mr Kumar
Anurag Singh, Mr Zain A Khan, Mr Anish
Ahlawat, Mr Dhruv Chatarat, Mr Adya Rajkot
Luthra and Mr Dewan Aehsas Puri, Advs.
Mr Abhirup Das Gupta, Mr Ishaan Duggal and Ms
Ruchi Goyal, Advs. for ICICI Bank.

CORAM:

HON'BLE MR. JUSTICE JASMEET SINGH

ORDER

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22.03.2024

EX.APPL.(OS) 509/2024

1. This is an application on behalf of the decree holders seeking attachment of Inter Corporate Deposits of the judgment-debtor.
2. Issue notice.
3. Mr Khan, learned counsel accepts notice on behalf of the judgment-debtor. He seeks and is granted two weeks to file a reply.
4. It is stated by Mr Datt, learned counsel for the decree-holders that in the present case as per the MCA record, the registered office of the judgment-debtor is situated at Darya Ganj. In this regard, he draws my attention to the MCA's record which is annexed as document No. 6.



5. Mr Kirpal, learned senior counsel for the judgment-debtor states that as per the memo of parties, the decree-holder itself states that the office is at Noida.
6. Let the judgment-debtor put on affidavit regarding the registered office of the judgment-debtor.
7. In terms of Order 21 Rule 46 (1) of CPC, the judgment-debtor is prohibited from recovering the debt to the tune of Rs. 38.5 crores from Ebix Travels Private Limited till the next date of hearing.
8. Since the ICDs have been attached, the attachment order dated 05.03.2024 with regard to bank accounts of the judgment-debtor including the FDs shall stand vacated.
9. List on the date already fixed i.e. 22.05.2024.
10. Copy of this order be given *dasti* under the signatures of Court Master.

JASMEET SINGH, J

MARCH 22, 2024

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[Click here to check corrigendum, if any](#)